

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 412(ND)/2017

IN THE MATTER OF:

Suraj Miglani & Anr. APPLICANT / PETITIONER
Vs
Super City Infratech Pvt. Ltd. & Ors. RESPONDENT

SECTION:
Under Section 241

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER :- Ms. Sridevi Pannikar, Advocate
Ms. Charu Rustogi, Advocate

For the RESPONDENT No. 1, 2 & 3 :- Mr. Sonal Anand, Advocate
Mr. Aayush Sai, Advocate

For the RESPONDENT No. 4 :- Mr. Manoj Kumar Garg, Advocate
Mr. Siddhartha Pat, Advocate

ORDER

Learned Counsel for the respondent requests for some time to file reply within four weeks with a copy in advance to the Learned Counsel for the Petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List on 15th February, 2018

Sd/-
CHIEF JUSTICE M. M. KUMAR
PRESIDENT

Sd/-
DEEPA KRISHAN
MEMBER (TECHNICAL)